

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO.3286
TO BE ANSWERED ON 09.08.2021**

Vidyalaya Vikas Nidhi

**3286. SHRI JANARDAN SINGH SIGRIWAL:
SHRIMATI QUEEN OJA:**

Will the Minister of EDUCATION be pleased to state:

- (a) whether despite the schools being closed in view of Covid-19 pandemic, Vidyalaya Vikas Nidhi (VVN) fee is being charged from the students of Kendriya Vidyalayas in the country;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the Government proposes to exempt VVN during the period when the schools are closed; and
- (d) if so, the details thereof and if not the reasons therefor?

ANSWER

**MINISTER OF EDUCATION
(SHRI DHARMENDRA PRADHAN)**

(a) & (b) Vidyalaya Vikas Nidhi (VVN) is being charged by the Kendriya Vidyalaya Sangathan (KVS) from the students. VVN is a part of fee structure in KVS and it is utilized for student welfare activities as well as upkeep of Schools. During covid time school activities as well as academic transactions continued in online mode.

(c) & (d) No such proposal is under consideration of the Government. VVN is charged from the students at a very nominal rate and is essential for the developmental activities in the School. However, exemption is provided to the specified categories, as under:-

Category	Tuition Fees	Computer Fund	VVN
Girls students from class I-XII	Exempted	Not exempted	Not exempted
SC/ST students	Exempted	Not exempted	Not exempted
Children of KVS employees	Exempted	Not exempted	Not exempted
Children of officers and men of armed forces and Paramilitary personnel killed or disabled during the hostilities 1962; 1965; 1971 and 1999 and as well as to the children of Defence Personnel of Indian Peace Keeping Force(IPKF) in Srilanka and	Exempted	Not exempted	Exempted

personnel of armed forces killed or disabled in “Operation Meghdoot” in Siachen area and “Operation Vijay” in Kargil.			
Concession of exemption from payment of tuition fee, VVN and Computer fund to the children of Armed Forces and Para Military Forces personnel whose parents were killed/ declared missing or permanently disabled during any counter insurgency operation in India or abroad has also been extended. This exemption may be granted after certification by the concerned Ministry.	Exempted	Exempted	Exempted
Children of the parents, who are living below poverty line, up to two children and having BPL card	Exempted	Not exempted	Exempted
Disabled students (Subject to the condition laid down in KVS Letter No.F125-19/2007-08/KVS (Budget) dt.15.10.2009).	Exempted	Not exempted	Exempted
All girl students from classes VI to XII who happen to be the only child of their parents (w.e.f. 01.01.2006 from VVN & Computer Fund.)	Exempted	Exempted	Exempted
Emergency Assistance to the students	Exemption of VVN for one academic session is allowed		

Note: Exemption of various types of fees mentioned above will not be allowed henceforth to the children of Government employees as they are getting reimbursement from their departments.
